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CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK

ORIGINAL APPLICATION NO.323 OF 2010
Cuttack this the 29th day of June, 2010

CORAM:

HON'BLE SHRI C.R.MOHAPATRA, ADMINISTRATIVE MEMBER

ORDER

Heard Shri K.C.Kanungo, learned counsel for the applicant and Shri S.K.Ojha, learned Standing Counsel for the Respondent-Railways, on whom a copy of the O.A. has already been served.

It is the case of the applicant that although in response to an advertisement dated 13.4.2005(Annexure-A/1) he has been selected for the post of Junior Clerk-cum-Typist after undergoing different tests, i.e., written test, medical test, viva voce and verification of documents etc. but he has not been issued with the offer of appointment notwithstanding the fact that in similar matters, appointment has been made to physically handicapped persons in deserving cases in North Western Railway. According to applicant, the approval of panel by the General Manager, East Coast Railway (Respondent No.2) is pending.

Having heard the learned counsel on either side and upon perusal of documents available on record, it is seen that the applicant, along with few others have submitted a joint representation dated 10.3.2010(Annexure-A/11) to the General Manager, East Coast Railways (Respondent No.2) and also to the Chief Commissioner for Persons with Disabilities(Annexure-A/12). It is alleged that no response has been received by the applicant on the joint representation submitted on 10.3.2010. In view of the above, at this point of time, it would be rather premature to admit this O.A. and thus, the applicant has to await for the decision by the competent authority regarding final

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outcome of the test. In the aforesaid circumstances, it is considered that direction can be issued to the General Manager, East Coast Railway (Res.No.2) with whom the panel submitted by the Recruitment Committee is pending for approval(Annexure-A/8). Accordingly, Respondent No.2 is directed to take a final decision on the recommendation of the Recruitment Committee and communicate the decision regarding selection/offer of appointment, if any, to the applicant within a period of two months hence.

With the above observation and direction, this O.A. is disposed of at the stage of admission itself

Send copies of this order along with copies of the O.A. to Respondent Nos. 2 and 3 and copies of this order be made over to the learned counsel for the parties.


ADMINISTRATIVE MEMBER